

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2677**

TO BE ANSWERED ON THE 09TH JULY, 2019/ ASHADHA 18, 1941 (SAKA)

IMPLEMENTATION OF AP RE-ORGANISATION ACT

2677. SHRIMATI VANGA GEETHA VISWANATH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the State Government of Andhra Pradesh has submitted any representation to implement/expedite the implementation of the Andhra Pradesh State Re-organisation Act, post bifurcation of the State and if so, the details thereof;

(b) the action taken in this regard; and

(c) the present status of each issue along with the reasons for the delay in the implementation by the Union Government?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): Representations are received from Government of Andhra Pradesh as well as Government of Telangana for implementation of various provisions of Andhra Pradesh Reorganisation (APR) Act, 2014. A large number of provisions of the APR Act, 2014 have been implemented. The remaining provisions of the APR Act, 2014 are at various stages of implementation. Some of the provisions relating to setting up of infrastructural projects and educational institutions have long gestation

period for which a time period of ten years has been prescribed in the Act. There are some issues between Andhra Pradesh and Telangana, which require mutual agreement between the two States. Efforts are made to build consensus between the two States to resolve bilateral issues amicably. Ministry of Home Affairs reviews the progress of implementation of the various provisions of the Act from time to time with Ministries/Departments concerned as well as representatives of Government of Andhra Pradesh and Government of Telangana. So far, 23 such review meetings have been held.
